

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION No. 2827**  
TO BE ANSWERED ON 07.08.2023

**Felling of Trees for Developmental Projects**

2827: SHRI RAJIV PRATAP RUDY.

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the number of trees that have been felled for the construction of National Highways, State Highways and runways at airports;
- (b) if so, the details thereof;
- (c) whether the prior permission for cutting/ felling of trees has been taken; and
- (d) the efforts made to replace the trees that have been cut for such projects and the number of trees planted, State/project-wise?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI ASHWINI KUMAR CHOUBEY)

- (a) to (c) The proposals for diversion of forest land including those for construction of National Highways, State Highways and runways at airports are considered for approval on case to case basis under the provisions of Forest (Conservation) Act, 1980. As per the conditions of approval the States/UTs concerned have to ensure that minimum number of trees are felled and wherever possible translocation of trees is done. The permission for felling of trees are given by the concerned States/UTs under various Acts, Rules, Guidelines and the directions of Hon'ble Courts. The data of trees felled in such cases is not maintained at the level of the Ministry.
- (d) Whenever the Central Government accords prior approval for use of forest land for non-forestry purpose, the cost of the Compensatory Afforestation (CA) and the Net Present Value (NPV) of the land is realised from the User Agency as per norms. Moreover, additional mitigation measures such as Soil and Moisture Conservation works, Catchment Area Treatment Plan and Wildlife Management Plan etc. are also stipulated on case-to-case basis.

As per information received from States/UTs the details of the Compensatory Afforestation State/UT/year-wise taken up during 2020-21 to 2022-23 are at **Annexure-I**.

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**Annexure-I**

**Annexure referred to part (d) of the Lok Sabha UnStarred Question No. 2827 regarding "Felling of Trees for Developmental Projects" asked by Shri RAJIV PRATAP RUDY to be answered on 07.08.2023**

**State/UT wise details of the Compensatory Afforestation (Area in Ha.)**

S. No.	State / UT	2020-21	2021-22	2022-23
1	A&N	0	0	36.56
2	Andhra Pradesh	5645	5777	4439.04
3	Arunachal Pradesh	1830.17	12193.93	4458.67
4	Assam	79.26	120.62	45.28
5	Bihar	1661.506	0	1,321.09
6	Chandigarh	14	0.79	0.14
7	Chhattisgarh	3037.289	1763.154	490.545
8	Dadra & Nagar Haveli	0	0	0
9	Delhi	47.54	23.02	90.48
10	Goa	200	200	299
11	Gujarat	1547.41	6458.55	8909.88
12	Haryana	1240.02	1870.22	1608.83
13	Himachal Pradesh	876	954.36	886
14	Jammu & Kashmir	12474	9495	12349
15	Jharkhand	12079.02	12412.86	17600.83
16	Karnataka	15780.62	9895.27	10543.85
17	Kerala	431.59	619.03	65
18	Ladakh	0	0	0
18	Madhya Pradesh	4493.98	2765.52	6365
19	Maharashtra	633.57	218.35	182.278
20	Manipur	666.94	0	0
21	Meghalaya	25.69	286.74	58.455
22	Mizoram	1236.5	1303.78	29.96
23	Nagaland	0	0	0
24	Odisha	4007.61	3948.72	4665.56
25	Punjab	4769.99	5721.99	5375
26	Rajasthan	12097.85	18323.52	10711.79
27	Sikkim	106.04	183.98	94.67
28	Tamil Nadu	0	0	82.57
29	Telangana	4178.16	2490.07	2052.71
30	Tripura	182.8	391.86	566.4
31	Uttar Pradesh	1070.08	1011.08	1538.98
32	Uttarakhand	2597.28	2552.05	2415
33	West Bengal	122.42	282.032	130.325
	<b>Total</b>	<b>93132.34</b>	<b>101263.5</b>	<b>97412.9</b>